

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10732/2019

(Arising out of impugned final judgment and order dated 13-05-2019 in CRLA No. 1503/1989 passed by the High Court Of Judicature At Allahabad)

TULSI RAM YADAV

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 18848/2021 - GRANT OF BAIL)

Date : 22-02-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Ravindra Singh, Sr. Adv,
Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Syed Mansoor Ali Rizvi, Adv.

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed, learned counsel for the respondent-State is granted one week's time to file response to this application for bail.

List the matter after one week.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)